

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

Original Application No 720 of 2005

Jabalpur, this the 25<sup>th</sup> day of January, 2006.

Hon'ble Mr.M.K.Gupta, Judicial Member

Lanchhman Singh Inspector of Income tax  
(Retd) C-156 Shailendra Nagar, Raipur (CG)      Applicant

(By Advocate – Shri A.P.Shrivastava)

V E R S U S

1. Union of India, through Secretary,  
Ministry of Finance North Block,  
New Delhi-110001.
2. Central Board of Direct Taxes  
North Block, New Delhi through its Chairman.
3. Chief Commissioner of Income Tax  
Central Revenue Bldg  
Raipur, Chattisgarh-492001.
4. Commissioner of Income Tax Central  
Revenue Bldg  
Raipur, Chattisgarh-492001.
5. Additional Commissioner of Income Tax Central  
Revenue Bldg  
Raipur, Chattisgarh-492001.
6. Zonal Accounts Officer, Central Board of  
Taxes Income Tax Department  
184, M.P. Nagar, Bhopal-462011.      Respondents

(By Advocate – Shri S.A. Dharmadhikari)

O R D E R(Oral)

It is stated by the respondents that a sum of Rs.10016/- have  
been paid to the applicant <sup>on</sup> delayed payment of DCRG.

2. The learned counsel for the applicant, Shri A.P. Shrivastava seeks withdrawl of the present OA particularly inview of the facts mentioned hereinabove.

3. The OA is dismissed as withdrawn.

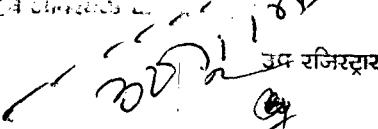
  
(M.K. Gupta)  
Judicial Member

पूछांकन सं. ओ/न्या..... जवलपुर, दि.....  
परिवर्तनी दिन 20/1/06

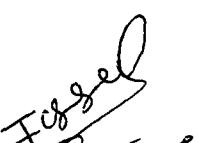
(1) रामेश्वर मुख्यमन्त्री राज्य परिवर्तनी दिन 20/1/06  
(2) रामेश्वर मुख्यमन्त्री राज्य परिवर्तनी दिन 20/1/06  
(3) रामेश्वर मुख्यमन्त्री राज्य परिवर्तनी दिन 20/1/06  
(4) रामेश्वर मुख्यमन्त्री राज्य परिवर्तनी दिन 20/1/06

A.P. Shrivastava Adv. 285  
S.A. Dharmadikari Adv. 281

सूचना द्वारा दिलाई गई

  
उपर्युक्त दिन

उपर्युक्त दिन

  
Fogel  
30/1/06